

HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Imphal, the 19th December, 2024

No. HCM/1/96/BENCH: In supersession of all earlier notifications in this regard, it is hereby informed to all the learned members of the Bar and litigants that Hon'ble The Chief Justice is pleased to constitute following Benches to deal with the subjects given in the table below w.e.f. 16.01.2025:-

Name of Bench	Subject Matters
DIVISION BENCH	
The Chief Justice's Division Bench	All matters which are to be heard by a Division Bench
SINGLE BENCH - I	
Hon'ble The Chief Justice	1) CRP(CRP Art.227)
	2) Arb.P(J2)
	3) Arb. App
	4) Election Petitions
	5) Transfer Petitions (C) & (Cril.)
	6) Specially ordered cases.
	7) Contempt cases
	8) Matters not listed before any other Courts
SINGLE BENCH – II	
Hon'ble Mr. Justice A. Bimol Singh	1) WP(C)s – Service Matters
	2) Old civil matters up to the year 2019 including RFAs & RSAs
	3) Election Petitions
	4) LA
	5) Contempt Cases
SINGLE BENCH - III	
Hon'ble Mr. Justice A. Guneshwar Sharma	1) WP(C)s – other than service matters
	2) Old Cril. matters up to the year 2019
	3) Election Petitions
	4) Contempt cases
SINGLE BENCH - IV	
Hon'ble Mrs. Justice Golmei Gaiphulshillu Kabui	1) Civil and Criminal matters from the year 2020 including RFAs & RSAs
	2) Contempt cases

Note:

1. Civil Contempt Cases shall be listed before the Hon'ble Judges who passed the orders that are the subject matter thereof. If the Hon'ble Judge is not available due to elevation, transfer or retirement, it shall be listed before Hon'ble The Chief Justice after taking necessary approval.
2. All Judgment/Order reserved matters and part heard matters shall continue to be heard/dealt by the same Bench.
3. Hon'ble Judges sitting in Hon'ble Division Benches, after exhausting their lists, may sit singly for taking up Single Bench cases.
4. Special Benches will take up cases on the date fixed by the Hon'ble Bench.
5. Matters may also be listed before any Bench as per the order of the Hon'ble The Chief Justice.
6. In the event Division Bench matters cannot be listed for hearing before the regular Bench as per the dates given, they will be listed on the immediately succeeding Friday. Interim orders in such matters shall stand extend till the next actual hearing.

By Order etc.

Sd/-

**(KH. AJIT SINGH)
REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR**

Endt. No. HCM/1/96-BENCH/ 29564-82 Imphal, the 19th December, 2024

Copy to:

1. *The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.*
2. *The Private Secretary to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.*
3. *The Private Secretary to Hon'ble Mr. Justice A. Guneshwar Sharma, High Court of Manipur.*
4. *The Private Secretary to Hon'ble Mrs. Justice Golmei Gaiphulshillu Kabui, High Court of Manipur.*
5. *The Advocate General, Government of Manipur.*
6. *The Chairman, Bar Council of Manipur.*
7. *The Registrar General, High Court of Manipur.*
8. *The Registrar (Admn.)/(Vigilance), High Court of Manipur.*
9. *The Government Advocates, Government of Manipur.*
10. *The Deputy Solicitor General of India, High Court of Manipur.*
11. *The President, High Court Bar Association, Manipur.*
12. *The President, AMBA, Manipur.*
13. *All the Joint Registrars, High Court of Manipur.*
14. *All the Deputy Registrars, Language Officer, High Court of Manipur.*
15. *All the Assistant Registrars/Court Managers Gr. II, Librarian, High Court of Manipur.*
16. *The System Analysts, High Court of Manipur.*
- *He is requested to upload the same on official website.*
17. *All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.*
18. *All the Court Masters, High Court of Manipur.*
19. *The Concerned/Guard File.*


**REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR**
